

DIVISION BENCH
COURT - II

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/124(KB)2024
IA(I.B.C)/1109(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	UCO BANK VS MR. SANDIP JHUNJHUNWALA PERSONAL GUARANTOR OF M/S REI AGRO LIMITED
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Nattasha Garg, Adv.] for the Personal Guarantor.

Mr. S.K. Ray, Adv.] for FC

Ms. R. Sanyal, Adv.

Ms. Z. Khan, Adv.

Ms. M. Saha, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel for the Personal Guarantor states that since an order in CP(IB)1440/KB/2020 has already been passed against the same personal Guarantor vide the said order, this matter has become infructuous.
3. In view of this statement, the **IA along with the main CP are dismissed as infructuous.**
4. File be consigned to records.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**